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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 14925/2023 & CM APPL. 59523/2023

DALBIR SINGH & ORS.

..... Petitioners

Through: Mr. Md. Rafiur Rahman, Mr. Md.

Ayaz, Mr. Vinit Kumar & Mr.

Prateek Gupta, Advs.

versus

GOVT OF NCT OF DELHI & ANR.

..... Respondents

Through: Mr. Udit Malik, ASC (Civil) for

GNCTD with Mr. Vishal Chanda,

Advocate.

Mr. Sanjay Kumar Pathak, SC with Mr. Sunil Kumar Jha & Mr. Mayank

Arora, Advs.for GNCTD.

Mr. Ankit Jain & Mr. Varun Phogaat,

Advs. for R-3.

Ms.Manika Tripathy, SC with Ms. Devika Mohan, Advocate for DDA.

23

+ W.P.(C) 14993/2023

SWAMI NATH PANDEY & ORS.

..... Petitioners

Through: Mr. Kirti Uppal, Senior Advocate

with Mr. D. K. Singh, Mr. Aditya Raj,

Mrs. Nandini Singh and Mr. Neel Kamal Mishra, Advocates.

versus

UNION OF INDIA & ORS.

.... Respondents

Through: Ms. Devika Mohan, Advocate. for

DDA.

M: 9560044698

Mr. Sanjay Kumar Pathak, SC with





Mr. Sunil Kumar Jha, Ms. Nidhi & Mr. Mayank Arora, Advs.for GNCTD.

Mr. Ankit Jain & Mr. Varun Phogaat,

Advs. for R-3.

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+ W.P.(C) 14928/2023

GAUTAMA NAND SHAH & ORS.

..... Petitioners

Through: Mr. Md. Rafiur Rahman, Mr. Md.

Ayaz, Mr. Vinit Kumar & Mr.

Prateek Gupta, Advs.

Mr. Rambir Chauhan, Mr. Murari, Mr. Gagan Choudhary, Mr. Sunil

Kumar & Mr. Prateek

versus

GOVERNMENT OF NCT OF DELHI, LAND AND BUILDING DEPARTMENT THROUGH ITS SECRETARY & ANR. Respondents

Through: Mr. Kirtiman Singh, CGSC with Mr.

Waize Ali Noor, Mr. Varun Rajawat, Mr. Varun Pratap Singh, Mr. Kartik Baijal, Ms. Vidhi Jain & Ms. Shreya,

Advs.

Mr. Sandeep Sharma, Mr. Amit Chaudhary, Ms. Kavya, Mr. Manish Tiwari & Mr. Chandra Shekhar,

Advs. (For intervener)

Mr. Sanjay Kumar Pathak, SC with Mr. Sunil Kumar Jha & Mr. Mayank

Arora, Advs.for GNCTD.

Mr. Ankit Jain & Mr. Varun Phogaat,

Advs. for R-3.

CORAM:

HON'BLE MR. JUSTICE TUSHAR RAO GEDELA

ORDER 20.02.2024

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(The proceeding has been conducted through Hybrid Mode)





- 1. Learned counsel appearing for the respondents seek time to file counter affidavit within a period of six weeks.
- 2. Rejoinder thereto, if any, be filed within four weeks thereafter.
- 3. List on 06th August, 2024.
- 4. Interim order, if any, to continue.

TUSHAR RAO GEDELA, J

FEBRUARY 20, 2024/kr